

**GOVERNMENT OF INDIA  
COMMERCE AND INDUSTRY  
LOK SABHA**

UNSTARRED QUESTION NO:2986  
ANSWERED ON:12.12.2011  
IMPORT OF CHEAP GOODS  
Rani Killi Krupa

**Will the Minister of COMMERCE AND INDUSTRY be pleased to state:**

- (a) whether the import of cheap goods is having an adverse impact on the domestic industry;
- (b) if so, the details thereof;
- (c) whether the Government proposes to amend the relevant law to impose quantitative restrictions and anti-dumping measures on import of such goods; and
- (d) if so, the details thereof ?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b): Trade defence measures are available to the domestic industry to counter unfair trade practices followed by exporters of goods from other countries. In case a product is imported into the country at less than its normal value, and it causes injury to the domestic industry, the domestic industry can make an application to Directorate General of Anti-Dumping and Allied Duties (DGAD) in the Department of Commerce for imposition of anti-dumping duty.

(c) & (d): The Foreign Trade (Development and Regulation) Act, 1992, has already been amended in August, 2010 to impose quantitative restrictions as safeguard measures. A new Section 9(A) has been inserted for this purpose. The anti-dumping measures are covered under Section 9A & 9B of the Customs Tariff Act, 1975.